

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O. A. No. 140 199 3
~~T. A. No.~~

DATE OF DECISION 27.1.93

N. Sasidharan Applicant (s)

Mr. M.R. Rajendran Nair Advocate for the Applicant (s)

Versus

State of Kerala represented by
~~Commissioner & Secretary to~~ Respondent (s)
Govt. Forest & wild Life Department
Secretariat, Trivandrum and another

Mr. D. Sreekumar, GP Advocate for the Respondent (s) No.1
Mr. Kodoth Sreedharan, ACGSC for R-2

CORAM:

The Hon'ble Mr. N. DHARMADAN, JUDICIAL MEMBER

The Hon'ble Mr. R. RANGARAJAN, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement? ^{Yes}
2. To be referred to the Reporter or not? ^{No}
3. Whether their Lordships wish to see the fair copy of the Judgement? ^{No}
4. To be circulated to all Benches of the Tribunal? ^{No}

JUDGEMENT

MR. N. DHARMADAN, JUDICIAL MEMBER

The applicant has filed this application under section 19 of the Administrative Tribunals' Act, 1985 with the following reliefs:

"
i) Therefore, this Hon'ble Tribunal may be pleased to declare that the applicant is entitled to be appointed in the Indian Forest Service on the basis of inclusion of his name in the 1992 Select List under Rule 9(1) of the IFS Cadre Review and to direct the respondents to appoint the applicant to the IFS in the existing vacancy.

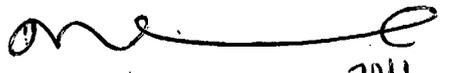
ii) Grant such other reliefs as may be prayed for and the Tribunal may deem fit to grant, and

iii) Grant the cost of this original application."

2. At the time when the case was taken for admission, learned counsel for first respondent brought to our notice

GORT No. 670/93 GAD dated 22.1.93 which states that the applicant has been temporarily appointed in a cadre post of Dy. Conservator of Forests, Wild Life, office of the Conservator of Forests, Thiruvananthapuram under Rule 9(1) of the Indian Forests Service Cadre Rules. In the light of the order, we are satisfied that ~~xxxxxxxx~~ nothing survives for consideration in this application. Learned counsel for applicant was also heard who was shown this order and satisfied. Hence, we close the application recording the aforesaid statement.

3. There shall be no order as to costs.


(R. RANGARAJAN) *24/1*
ADMINISTRATIVE MEMBER


(N. DHARMADAN) *27.1.93*
JUDICIAL MEMBER

27.1.93

kmm